

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 3860/2017  
M.A No. 4060/2017**

New Delhi, this the 6<sup>th</sup> day of November, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Neeraj Singh, Aged about 23 years  
S/o Sh. Kumarjeet Singh,  
R/o Vill-Nagla Deviya, Post-Sonkh,  
Distt-Mathura-281123.
2. Ashish Abhishek, Aged about 27 years  
S/o Sh. Ramanand Singh,  
R/o Lalji Tola, Near Corporation School,  
Patna, Bihar-800001.  
(Group 'C')  
(Candidates towards SSC JE Exam-2015) ...Applicants

(By Advocate : Mr. Ajesh Luthra)

## Versus

1. Union of India,  
Through its Secretary,  
Department of Personnel & Training,  
Ministry of Personnel, Public Grievance & Pension,  
North Block, New Delhi.
2. Staff Selection Commission,  
Through its Chairman (Head Quarter),  
Block no. 12, CGO Complex,  
Lodhi Road, New Delhi-110091. ...Respondents

(By Advocate : Mr. Rajive R. Raj)

## ORDER (ORAL)

**Hon'ble Mrs. Jasmine Ahmed, Member (J) :**

## **M.A 4060/2017 :**

For the reasons mentioned therein, the instant M.A filed for joining together is allowed.

**O.A 3860/2017 :**

2. Learned counsel for the applicants states that similar issues have already been decided by this Tribunal through various O.As. He has handed over copies of O.As bearing Nos. 895/2017 decided on 17.03.2017, 903/2017 & 906/2017 decided on 20.03.2017, O.A 952/2017 decided on 22.03.2017 and also O.A No. 3513/2017 decided on 06.10.2017.

3. Learned counsel for the applicants states that the facts and issues involved in this O.A are completely similar in nature with the above mentioned O.As and that this matter can be disposed of at the admission stage itself even without issuing notice to the respondents and without going into the merits of the case by giving directions to the respondents to examine the case of the applicants in the light of aforesaid judgments provided by him. In case the facts and circumstances are found to be similar and covered by the judgments handed over by him, then the applicants also may be extended the same benefits and the decision taken in their case may be communicated to the applicants by passing a detailed reasoned and speaking order within a stipulated time frame.

4. Accordingly, taking into consideration the contention of the counsel for the applicants, we feel that the O.A can be disposed of at the admission stage itself without issuing notice to the respondents with a direction to decide the case of the applicants in the light of the judgments provided by the counsel

for the applicants and if the facts are not otherwise, to extend the same benefits to the applicants, which has been granted in those aforesaid judgments and the decision be informed to the applicants within 6 weeks from the date of receipt of a certified copy of this order. No costs.

(Uday Kumar Varma)  
Member (A)

(Jasmine Ahmed)  
Member (J)

/Mbt/